

GOVERNMENT OF INDIA  
MINISTRY OF SCIENCE & TECHNOLOGY  
DEPARTMENT OF BIOTECHNOLOGY

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 4126**  
TO BE ANSWERED ON 07/04/2022

**DNA-based forensic technologies**

4126 **Dr. Kanimozhi NVN Somu:**

Will the Minister of ***Science and Technology*** be pleased to state:

- (a) whether Government has decided to expand the application of DNA-based forensic technologies to support and strengthen the justice delivery system of the country and if so, the details thereof;
- (b) the steps taken by Government for the development and application of DNA technologies;
- (c) whether Government proposes to set up DNA data banks across the country to store profiles;
- (d) if so, the details thereof, State-wise; and
- (e) by when these DNA data banks are likely to be set up?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SCIENCE  
& TECHNOLOGY AND EARTH SCIENCES**

**(DR. JITENDRA SINGH)**

(a) & (b) Yes Madam, the Ministry of Home Affairs (MHA), has approved projects for strengthening DNA analysis, cyber-forensics and related facilities in 23 States/UTs under Nirbhaya Fund Scheme. To ensure quality and standardization in forensic examination, that includes cases related to DNA based forensic, the Directorate of

Forensic Science Services (DFSS), MHA, has issued quality manual and working procedure manuals for biology and DNA division, and guidelines for collection of forensic evidence in sexual assault cases and the standard components in a sexual assault evidence collection kit. For capacity building, 23,233 Investigation Officers (IQs), Prosecution Officers (POs) and Medical Officers have been trained on collection of forensic evidence in sexual assault cases and the standard components in a sexual assault evidence collection kit. A State-of-the-Art DNA analysis laboratory has also been set up by MHA in the Central Forensic Sciences Laboratory Chandigarh.

(c) to (e) Yes Madam, the Department of Biotechnology, Ministry of Science and Technology has formulated 'The DNA Technology (Use and Application) Regulation Bill' to provide, regulation of the use and application of Deoxyribonucleic Acid (DNA) technology with the aim to establish the identity of certain categories of person including the victims, offenders, suspects, under trials, missing persons and unknown deceased person. Draft Bill which is under consideration has the provision to set up DNA data banks across the country to store DNA profiles.

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